

COMPETITION COMMISSION OF INDIA

Measures in view of threat of CORONAVIRUS / COVID-19 pandemic

In view of the threat of Coronavirus / COVID-19 pandemic, the Commission has already adjourned the matters listed for hearing until 31st March, 2020.

Considering various constraints being faced, the following shall remain suspended until 31st March, 2020:

- a) All filings in relation to Sections 3 and 4 of the Competition Act, 2002 (Act);
- b) All notifications in relation to combination under Sections 6 and 20 of the Act;
- c) All other filings, submissions and proceedings under the Act and regulations made thereunder, including those before the Director General; and
- d) Pre-filing consultations.



(Secretary)

23.3.2020
